COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 315 OF 2017 & IA NO. 783 OF 2017

Dated: 12th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s KVK Energy Ventures Pvt. Ltd. Appellant(s)

Versus

Central Electricity Regulatory Commission &Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand Srivastava

Mr. Nishant Talwar

Counsel for the Respondent(s) : Mr. Dhananjay Baijal

Mr. Nikhil Nayyar for R-1

Mr. M. G. Ramachandran Ms. Anushree Bardhan Ms. Poorva Saigal for R-2

Mr. Ruchir Mishra Mr. Sanjeev Saxena

Mr. Raunak Mishra for R-3/MNRE

Ms. Swapna Seshadri for R-10 to R-12

Mr. Rajiv Srivastava Ms. Garima Srivastava

Ms. Gargi Srivastava for R-13

ORDER

Leaned counsel, Ms. Swapna Seshadri, accepts notice on behalf of the Respondent Nos. 10 to 12. She prays for three weeks time to file her reply in the matter.

Submission made by the learned counsel appearing for the Respondent Nos. 10 to 12, as stated above, is placed on record.

Leaned counsel appearing for the Respondent Nos. 10 to 12 is permitted to file her reply in the matter by 03.10.2018. after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 22.10.2018, after duly serving copy on the other side.

List the matter on <u>24.10.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member